

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1136 of 2020**

**IN THE MATTER OF:**

**Jasjit Singh Sawhney**

**...Appellant.**

**Versus**

**Earc & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Prashant Mehta, Mr. Rakesh Kumar,  
Ms. Preeti Kashyap and Ms. Neha Tanwar,  
Advocates.**

**For Respondent: Mr. Gaurav Arora, Ms. Pooja Mahajan and  
Mr. Mohana Nijwahan, Advocates for R-1 (RP).  
Mr. Sumit Nagpal and Mr. Sanjay Bhatt,  
Advocates for R-2.**

**ORDER**  
**(Virtual Mode)**

**25.01.2021** Learned Counsel for Respondent No. 2-Financial Creditor to file Reply-Affidavit within two weeks. Rejoinder, if any, may be filed within a week, thereafter.

Parties may file brief 'Written-Submissions' not more than three pages before next date. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **24<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

Basant B./md.